Press Note

Revision in provisions relating to Blended Edible Vegetable oils and Vanaspati

FSSAI has final notified Food Safety and Standards (Food Product Standards and Food Additives) First Amendment Regulation, 2018 with respect to 'Removal of Boudouin Test and Halphen test requirement for Blended edible Vegetable Oil and Revision of special provisions relating to sale of vegetable oil and fat'.

Through this regulation, FSSAI has paved way for the FBOs to prepare Vanaspati, Interesterified vegetable oil/fat, Bakery shortening, Bakery and Industrial Margarine, Table Margarine and Fat spreads from any of the edible vegetable oils whose standards are prescribed under FSSR or any other edible vegetable oil with prior approval of the Food Authority. This revised regulation thus removes the restriction on preparation of vanaspati only from the oils that were earlier specified in the list.

Furthermore, two provisions relating to Halphen's Test and Baudouin Test are removed as there are other more suitable tests which can be used for testing blending of edible oils. In addition, any adulteration of Blended Edible Vegetable Oil will be addressed by the Fatty acid profile of different Vegetable Oils notified by FSSAI.

These regulations have been finalised after consideration of the comments received from the stakeholders in this respect and shall immediately come in to force on the date of notification in the Official gazette of India.



असाधारण

EXTRAORDINARY

भाग III—खण्ड 4

PART III—Section 4

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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स्वास्थ्य और परिवार कल्याण मंत्रालय

(भारतीय खाद्य सुरक्षा और मानक प्राधिकरण)

अधिसूचना

नई दिल्ली, 31 जुलाई, 2018

एफ. सं. मानक/ओएवंएफ/अधिसूचना(8)/एफएसएसएआई-2017.—खाद्य सुरक्षा और मानक (विक्रय पर प्रतिषेध और निर्वंधन) संशोधन विनियम, 2018 का प्रारूप खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का 34) की धारा 92 की उपधारा (1) की अपेक्षानुसार भारतीय खाद्य सुरक्षा और मानक प्राधिकरण की अधिसूचना एफ. सं. मानक/ओएवंएफ/अधिसूचना(8)/एफएसएसएआई-2017, तारीख 7 फरवरी, 2018 द्वारा भारत के राजपत्र, असाधारण, भाग III, खंड 4 में प्रकाशित किया गया था जिसमें उन व्यक्तियों से जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से जिसको उक्त अधिसूचना वाले राजपत्र की प्रतियां जनता को उपलब्ध करा दी गईं थीं, तीस दिनों की अवधि की समाप्ती के पूर्व आक्षेप और सुझाव आमंत्रित किए गए थे;

और उक्त राजपत्र की प्रतियां जनता को 15 फरवरी, 2018 को उपलब्ध करा दी गईं थीं;

और भारतीय खाद्य सुरक्षा और मानक प्राधिकरण द्वारा उक्त प्रारूप विनियमों के संबंध में जनता से प्राप्त आक्षेपों और सुझावों पर विचार कर लिया गया है;

अतः, अब, भारतीय खाद्य सुरक्षा और मानक प्राधिकरण, खाद्य सुरक्षा और मानक अधिनियम, 2006 की धारा 92 द्वारा प्रदत शक्तियों का प्रयोग करते हुए, खाद्य सुरक्षा और मानक (विक्रय पर प्रतिषेध और निर्बंधन) विनियम, 2011 का और संशोधन करने के लिए निम्नलिखित विनियम बनाती है, अर्थात्:—

विनियम

- 1. **संक्षिप्त नाम एवं प्रारंभ.—**(1)इन विनियमों का संक्षिप्त नाम खाद्य सुरक्षा और मानक (विक्रय पर प्रतिषेध एवं निर्बंधन) प्रथम संशोधन विनियम, 2018 है।
 - (2) ये विनियम राजपत्र में उनके अंतिम प्रकाशन की तारीख को प्रवृत होंगे।

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- 2. खाद्य सुरक्षा एवं मानक (बिक्रि पर निषेध एवं प्रतिबंध) विनियम, 2011 में-
 - (क) विनियम 2.1 में, उप-विनियम 2.1.1 में, तीसरे और चौथे प्रावधान का विलोप किया जाएगा।
 - (ख) विनियम 2.3 में, उप-विनियम 2.3.15 में, खण्ड (3) के लिए, निम्नलिखित खंड प्रतिस्थापित किया जाएगा, अर्थात्र:—
 - "(3) वनस्पित, इन्ट्रेस्टीफाईड वनस्पित तेल और वसा, बेकरीखस्ताकार, बेकरी और औद्योगिक मार्गारिन, टेबल मार्गारिन और वसास्प्रेड का निर्माण सिर्फ उन खाद्य तेलों से किया जाए जो कि खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य सहयोज्य) विनियम, 2011 के उप-विनियम 2.2 में विनिर्दिष्ट हैं या खाद्य प्राधिकरण की पूर्व अनुमित से किसी भी अन्य खाद्य तेल से किया जा सकता है।"

पवन अग्रवाल, मुख्य कार्यकारी अधिकारी

[विज्ञापन-III/4/असा /167/18]

- नोट: मूल विनियम भारत के राजपत्र, असाधारण में अधिसूचना संख्या एफ. सं. 2-15015/30/2010, तारीख 1 अगस्त, 2011 द्वारा प्रकाशित किए गए और पश्चातवर्ती निम्न अधिसूचना संख्याकों द्वारा संशोधित किए गए:–
 - (i) फा. सं. 4/15015/30/2011, दिनांक 8 फरवरी, 2013.
 - (ii) फा. सं. मानक/ओएवंएफ/अधिसूचना(2)/एफएसएसएआई-2016,दिनांक 23 अगस्त, 2016 और
 - (iii) फा. सं. मानक/एफएवंवीपी/अधि. (02)/एफएसएसएआई-2016, दिनांक 23 अगस्त, 2016 ।

MINISTRY OF HEALTH AND FAMILY WELFARE

(FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA)

NOTIFICATION

New Delhi, the 31st July, 2018

F. No. Stds/O&F/Notification (8)/FSSAI-2017.—Whereas the draft of the Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2018, was published as required under sub-section (1) of section 92 of the Food Safety and Standards Act, 2006 (34 of 2006), *vide* notification of the Food Safetyand Standards Authority of India number F. No. Stds/O&F/Notification (8)/FSSAI-2017, dated the 7th February, 2018 in the Gazette of India, Extraordinary, Part III, Section 4, inviting objections and suggestions from the persons likely to be affected thereby, before the expiry of the period of thirty days from the date on which the copies of the Gazette containing the said notification were made available to the public;

And whereas copies of the said Gazette were made available to the public on 15th February, 2018;

And whereas objections and suggestions received from the public in respect of the said draft regulations have been considered by the Food Safety and Standards Authority of India;

Now, therefore, in exercise of the powers conferred by section 92 of the Food Safety and Standards Act, 2006, the Food Safety and Standards Authority of India hereby makes the following regulations further to amend the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011, namely:-

Regulations

- 1. **Short title and Commencement.**—(1) These regulations may be called the Food Safety and Standards (Prohibition and Restrictions on Sales) First Amendment Regulations, 2018.
 - (2) They shall come into force on the date of their final publication in the Official Gazette.
- 2. In the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011,-
 - (a) in regulation 2.1, in sub-regulation 2.1.1, the third and fourth provisos shall be omitted;
 - (b) in regulation 2.3, in sub-regulation 2.3.15, for the clause (3), the following clause shall be substituted, namely-

"(3) Vanaspati, interesterified vegetable oil or fat, bakery shortening, bakery and industrial Margarine, table Margarine and fat spreads shall be prepared from any of the edible vegetable oils whose standards are specified in sub-regulation 2.2 of the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 or from any other edible vegetable oil with prior approval of the Food Authority."

PAWAN AGARWAL, Chief Executive Officer

[ADVT.-III/4/Exty./167/18]

- **Note :** The principal regulations were published in the Gazette of India, Extraordinary *vide* notification number F. No. 2-15015/30/2010, dated the 1st August, 2011 and subsequently amended *vide* notification numbers:
 - (i) F. No. 4/15015/30/2011, dated the 8thFebruary, 2013.
 - (ii) F. No. Stds/O&F/Notification (2)/FSSAI-2016, dated the 23rd August, 2016.
 - (iii) F. No. Stds/F&VP/Notification (02)/FSSAI-2016, dated the 23rd August, 2016.